

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No. 143 of 2026

Deep Chand Pandey & Ors.

Applicant

Versus

State of Uttarakhand and Ors.

Respondent

I N D E X

Sr. No.	Particulars	Pages
1.	Compliance affidavit to the order dated 24.03.2026 on behalf of the respondent No. 2 Municipal Corporation Haldwani, Uttarakhand	



[MUKESH VERMA]
Advocate for the MC, Haldwani
Ch. No. 50, Old Block Supreme
Court of India,
New Delhi 110 001 (M)
9810108098
E-mail: mvermadv@gmail.com

New Delhi

Dated: 25.04.2026

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ORIGINAL APPLICATION NO. 143 OF 2026

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COMPLIANCE AFFIDAVIT TO THE ORDER DATED
24.03.2026 ON BEHALF OF RESPONDENT NO. 2
MUNICIPAL CORPORATION HALDWANI
UTTARAKHAND



I, Paritosh Verma, aged about 50 years, S/o Dinesh Chandra Verma presently posted as Municipal Commissioner, presently at Nagar Nigam Haldwani Kathgodam, District Nainital, do hereby solemnly affirm and state as under:

1. That the deponent, working in above capacity is fully conversant with the facts and circumstances of the case as such the deponent is competent to swear in the present affidavit on behalf of respondent No.2 Municipal Corporation Haldwani Kathgodam Uttarakhand.

2. That this Hon'ble Tribunal vide its order dated 24.03.2026 pleased to pass the following order:

"1 . In this Original Application, the applicant has



alleged unscientific and illegal dumping and also burning of municipal solid waste and untreated biomedical waste on the flood plain of Gaula River. The plea of the applicant is that the residential area is located at a distance of 150 - 180 meters from the dump site and the National Highway 109 which passes through the Haldwani city is also located 20 meters from this dump site . The applicant has alleged violation of the Solid Waste Management Rules , 2016 and Bio - Medical Waste Management Rules , 2016 and also a violation of Construction and Demolition Waste Management Rules , 2016 . Further plea of the applicant is that the trenching ground has been set up in violation of the siting criteria and the said trenching ground is polluting the river water which is used for agriculture, drinking, fishing etc.



2. It has been pointed out that the OA No. 1319/2024 Hemant Singh Gonia & Ors. Vs. State of Uttarakhand involving the same issue is already pending before the Tribunal.
3. OA raises substantial issue relating to

compliance of environmental norms.

4. Issue notice to the respondents.

5. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

6 . List along with OA No . 1319 / 2024 on 27.04.2026.

3. That in compliance of the order dated 24.03.2026 the respondent No.2 is filing the following compliance:

- A. Door-to-door garbage collection and source segregation- Door-to-door garbage collection is being done in all 60 wards of the city by the Municipal Corporation Haldwani-Kathgodam.
- B. MRF Center has been established.
- C. Management of Legacy Waste - In order to dispose of the waste collected in the trenching ground, 88750 metric tons and 1.39 lakh metric tons of legacy waste have been disposed of in two phases. Tenders were invited for the disposal of the remaining 1.75 lakh metric tons of legacy waste through office letter number 110 dated 10/02/2026, which was opened on 12/03/2026. This was cancelled due to no bidder being



found qualified; the process of inviting tenders for this is underway.

- D. Fresh Waste Disposal - A small fresh waste treatment plant has been established by the Municipal Corporation Haldwani-Kathgodam for the disposal of fresh waste coming daily and composting work is being done scientifically. An agreement has been made with LC Fertilizers, Kanpur for this fresh waste disposable. Compost machine has also been installed for composting of wet waste. Apart from this, a tender was invited by office letter number 113 dated 18/02/2026 to set up a fresh waste treatment plant, which was opened on 16/03/2026. It is being cancelled again due to no bidder being found, and tenders are being invited again.
- E. Fire incident in the waste at the trenching ground - Boundary wall has been built and CCTV cameras have been installed along with the deploying of security personnel to monitor the place to prevent fires caused by anti-social elements in the garbage collected at the site. To extinguish the fire immediately in case of fire, the work of spraying water regularly on the garbage has



been done and a 15000 liter water tank has also been constructed at the site. Along with this, 40 percent of the approved cost of Rs 1.10 crore for the connection of STP treated water to the trenching ground has been released by the Jal Nigam Haldwani and the tender process for the work has been started. After the completion of the work, Municipal Corporation will be ensured through a pipeline from the STP plant, 24-hour availability of water will available.

F. Construction and Demolition Waste - Currently, the Municipal Corporation is not receiving the construction and demolition waste in Haldwani to be used by the products themselves.

G. Bio Medical Waste - Bio medical waste generated from hospitals in Haldwani is being collected by Global Environmental Solutions, engaged by them, and disposed of at the institution's plant located in Rudrapur. The Municipal Corporation Haldwani-Kathgodam has signed a contract with Global Environmental Solutions for disposal of bio-medical waste generated from houses in the city. The disposal of bio-medical waste generated from houses in the city



is currently being done by Global Environmental Solutions. Apart from this, the Municipal Corporation Haldwani-Kathgodam is taking necessary action at its own level to install incinerators for disposal of bio-medical waste collected from the city..

4. It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to take on record the aforesaid additional affidavit of answering respondent Municipal Corporation Haldwani and pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

5. That the facts stated in the above affidavit are true and correct as per my personal knowledge and belief. No part of same is false and nothing material has been concealed there from.

[Signature]
Deponent

Verification;

Verified at Haldwani this the 24 day of April, 2026 that the contents of above affidavit are based on information derived from official record hence, the same are true and correct as per my knowledge and belief, no part of it is false and nothing material has been concealed there from.

Certified that Sri/Smt. Pavitosh Verma
the deponent identified by D. S. Bhatt Adv.
scanned & verified the contents of the
affidavit at Haldwani
on date 24/4/2026 time 2:24 P.M.

[Signature]
Deponent

Diwan Singh Bishu
Advocate
Notary, Haldwani
Distt Nainital UK. Ind-

D.S. Bhatt
24/4/2026

